

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 32 OF 2016**

**&**

**APPEAL NO. 33 OF 2016 & IA NO. 86 of 2016**

**Dated: 27<sup>th</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jindal Stainless (Hisar) Ltd.**

**...Appellant(s)**

**Versus**

**Haryana Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Ms. Pallavi Mohan

Counsel for the Respondent(s)

:

Mr. Samir Malik for R.2 & 3

**ORDER**

Learned counsel for Respondent Nos. 2 & 3 again seeks three weeks time to file reply. He may file the same on or before 18.05.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 02.06.2016 after serving copy on the other side.

List the matter on **05.07.2016**.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**